

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF DDK INFRA TECH PRIVATE LIMITED (CIN: U45400MH2011PTC215797)	
RELEVANT PARTICULARS	
1. Name of corporate debtor	DDK Infotech Private Limited
2. Date of incorporation of corporate debtor	05.04.2011
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC215797
5. Address of the registered office and principal office (if any) of corporate debtor	First Floor, TSP, Shreeji Atlantis Gautam Buddha Marg, Malad West, Orlem Mumbai, Mumbai City - 400064, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	14.09.2023
7. Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 12.03.2024.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Mr. Pramodkumar Ramesh Ladda Registration Number: IBBI/PA-002/IP-N00694/2018- 2019/12148
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 106, B - Wing, Sr No. 55, Sukhniwas, 15th August Chowk, Mangalwar Peth, Pune - 411011, Maharashtra, India. Email Address: csladdaji@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. 106, B - Wing, Sr No. 55, Sukhniwas, 15th August Chowk, Mangalwar Peth, Pune - 411011, Maharashtra, India. Email Id: ipladda.ddk@gmail.com
11. Last date for submission of claims	29.09.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per Information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per Information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DDK Infotech Private Limited** on 14.09.2023.

The creditors of **DDK Infotech Private Limited**, are hereby called upon to submit their claims with proof on or before 29.09.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.09.2023
Bhadrapada
Krishna Paksha, Amavasya
2080 Nala, Vikrama Samvata
Place: Pune

Pramodkumar Ramesh Ladda
Interim Resolution Professional
Reg. No.: IBBI/PA-002/IP-N00694/2018-2019/12148